

Additional 65 Coys of Central Armed Police Forces (CAPF) are provided to the State Government for deployment in BTAD area.

(b) As on 14.12.2012, 4,61,639 number of persons affected by violence had already returned to their native places/villages and 24,282 persons were staying in 41 relief camps. Rehabilitation grants are being provided by the State Government to the families whose houses were fully damaged and also partially damaged. Rehabilitation grants includes cash assistance of Rs. 20,000, three (3) bundles of GCI sheets, Rs. 2,700 for clothing and utensils to each family. Cash assistance of Rs. 20,000 to each family is also being provided whose houses were partially damaged.

Besides, cash assistance of Rs. 30,000 for fully damaged and Rs. 20,000 for partially damaged houses are being provided to each family from the Prime Minister's National Relief Fund. Central assistance are also being provided under Indira Awas Yojana (IAY) for construction of IAY houses for identified affected families.

(c) and (d) 5,776 Police cases were registered against the miscreants found involved in the violence. Out of this seven cases are handed over to Central Bureau of Investigation (CBI) for investigations. Besides, the Government of Assam has set up a One Man Commission of enquiry headed by Justice (Retd.) Mutum B.K. Singh to inquire into the various issues, including causes leading to the clashes between the communities and subsequent violence, identifying the individuals and/or organizations responsible for the violence and fixing responsibility, determining the lapses, if any, and also making recommendations for ensuring long term peace and ethnic harmony in the BTAD areas amongst all communities.

Delay in execution of Parliament House attack convict

2882. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is inordinate delay in the execution of Parliament House attack convict;

(b) if so, the reasons therefor;

(c) the total amount spent on Parliament House attack convict on security and other miscellaneous accounts so far;

(d) whether Government is under pressure from some groups from Jammu and Kashmir who are threatening serious repercussions in case of Parliament House convict hanging; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The mercy petition case of Parliament House attack death convict is pending under Article 72 of the Constitution of India. This is a Constitutional process. The power under Article 72 of the Constitution does not contain any limitation as to the time, in which the power conferred might be exercised.

(c) 'Prison' is a State Subject under the Seventh Schedule to the Constitution of India. Data of expenditure on prisoners is not maintained centrally.

(d) No, Sir.

(e) Doesn't arise.

Closing of arterial roads during VVIP movement

2883. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Prime Minister's Office (PMO) has received complaints from some top advocates regarding indiscriminately closing key arterial roads in Delhi/New Delhi without prior notice to make way for VVIPs;

(b) if so, what is the reaction of Government thereto;

(c) whether it is a fact that hundreds of policemen are deployed to facilitate VVIPs' movement instead of dealing chaotic traffic congestion in the capital and polluting emission from idling vehicle;

(d) if so, the reasons therefor; and

(e) the steps being taken to stop closing of arterial roads which creates emissions from idling of cars in traffic jams?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) A complaint dated 01.12.2012 regarding indiscriminately closing key arterial roads in Delhi/New Delhi